

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3244/2009

(From the judgement and order dated 21/01/2009 in CRLA No.  
894/2005 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KAMAL SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for bail)  
[FOR FINAL DISPOSAL]

Date: 22/07/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MR. JUSTICE C.K. PRASAD

For Petitioner(s) Mr. Sushil Kumar, Sr. Adv.  
Mr. Aditya Kumar, Adv.  
Mr. Anmol Thakral, Adv.  
Ms. Meenakshi Kumar, Adv.  
Mr. Sudarshan Singh Rawat, Adv.

For Respondent(s) Mr. Rao Ranjit, Adv.

UPON hearing counsel the Court made the following  
O R D E R

List the matter on 29th July, 2010.

(KALYANI GUPTA)  
SR. P.A.

(RENU DIWAN)  
COURT MASTER